

the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1972.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872."

The motion was adopted.

SHRIMATI GEETA MUKHERJEE : I introduce the Bill.

15.38½ hrs.

NATIONAL POPULATION POLICY BILL

[Translation]

SHRI AMAR PAL SINGH (Meerut) : I beg to move for leave to introduce a Bill to provide for a national population policy and for measures to control the population in the country and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for a national population policy and for measures to control the population in the country and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI AMAR PAL SINGH : Sir, I introduce the Bill.

15.39 hrs.

ARMED FORCES (SPECIAL POWERS) REPEAL BILL

[English]

SHRI GEORGE FERNANDES (Nalanda) : I beg to move for leave to introduce a Bill to repeal the Armed Forces (Special Powers) Act, 1958.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to repeal the Armed Forces (Special Powers) Act, 1958."

The motion was adopted.

SHRI GEORGE FERNANDES : I introduce the Bill.

15.40 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Article 312)

[English]

SHRI GEORGE FERNANDES : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GEORGE FERNANDES : I introduce the Bill.

15.40½ hrs.

RIGHT TO WORK BILL

[English]

SHRI GEORGE FERNANDES : I beg to move for leave to introduce a Bill to provide for right to work for all citizens who have attained the age of eighteen years but have not attained the age of sixty years.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for right to work for all citizens who have attained the age of eighteen years but have not attained the age of sixty years."

The motion was adopted.

SHRI GEORGE FERNANDES : I introduce the Bill.

15.41 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 80 etc.)

[English]

SHRI GEORGE FERNANDES : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GEORGE FERNANDES : I introduce the Bill.